

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No.68 of 2019**

**IN THE MATTER OF:**

**Sh. B. Prashanth Hegde  
Suspended Managing Director,  
Metal Closures, Pvt. Ltd.**

**...Appellant**

**Vs.**

**State Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. Harin Rawal, Sr. Advocate alongwith Mr. Avishkar Singhvi and Mr. Nipun Katyal, Advocates.**

**For Respondent:**

**Mr. V M Kannan, Advocate for R-1/SBI.  
Mr. Mukund P. Unny, Advocate for R-2 (RP).**

**ORDER**

**(Through Virtual Mode)**

**17.09.2020:** Heard both sides in 'Full'. **'Judgement' is Reserved.**

The respective Learned Counsels appearing for the parties are required to submit 'Notes of Written Submissions' containing not more than three pages, together with 'Compilation of Judgements' if any, within four days from today, and the Office of the Registry is directed to receive the same.

**[Justice Venugopal M.]  
Member (Judicial)**

**[V.P.Singh]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**